

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
EA NO. 17 OF 2025
IN
OA NO. 407 OF 2023**

**IN THE MATTER OF:
NIRMAL TRIPATHI**

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(S)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT BY RESPONDENT NO. 2, DISTRICT MAGISTRATE DEORIA, STATE OF U.P. IN COMPLIANCE OF ORDER DATED 21.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
2.	A COPY OF THE LETTER DATED 25.05.2026 IS ANNEXED HERewith AND MARKED AS ANNEXURE-1	

THROUGH COUNSEL

A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE DM, DEORIA

bhanwar09jadon@gmail.com | 9315560584

DATE: 26.05.2026

PLACE: NOIDA

11897

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EA NO. 17 OF 2025

IN

OA NO. 407 OF 2023

IN THE MATTER OF:

NIRMAL TRIPATHI

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENT(S)

AFFIDAVIT BY RESPONDENT NO. 2 DISTRICT MAGISTRATE, DEORIA
IN COMPLIANCE OF ORDER DATED 21.03.2025 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI

I, Madhusudan Hulgi, aged about 39 years, S/o Shri
Nagraj.V. Hulgi, posted as District Magistrate State of
U.P., do hereby solemnly state and affirm as under:

That I am well conversant with the facts and circumstances of the present case and
am competent to swear this affidavit.



I. BACKGROUND OF THE MATTER

1. That in the present matter, the Applicant had raised a grievance against the operation of 375 brick kilns in District Deoria.
2. That the Hon'ble Tribunal vide order dated 21.03.2025 has directed the respondents to their response/ reply by way of affidavit. The operative part of the order is as stated below:

"2. Submission of Learned Counsel for the applicant is that in compliance of the said directions, reports have not been filed by StatePCB and District Magistrate, Deoria.

3. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing."

II. COMPLIANCE/ACTION TAKEN IN COMPLIANCE OF THE DIRECTIONS ISSUED BY THE HON'BLE TRIBUNAL

3. That in compliance of the directions issued by the Hon'ble Tribunal, the Deponent has issued the letter dated 25.05.2026 to the Regional Officer, State Pollution Control Board, Kudaghat, Gorakhpur to immediately



undertake the necessary actions as required in the matter to ensure the compliance of the directions issued by the Hon'ble Tribunal, and apprise the Deponent of the same.

A copy of the letter dated 25.05.2026 is annexed herewith and marked as **ANNEXURE-1**

4. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.
5. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

DEPONENT

ATTESTED

R. M. SINGH
Notary Public
Deoria

26/5/26



VERIFICATION

Verified at Deoria on this 26 day of May, 2026, that the contents of the above affidavit from paragraphs 1 to 5 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT**ATTESTED**
R. N. SINGH
 Advocate
 Notary Deoria

26/5/26


Serial No. 11897 Dt. 26/5/26 P.M.
 I have Administered Oath To Shri. Mr. Anand Kumar
 Identified by Shri. Mr. Anand Kumar
 I have Satisfied My Self By Examining The
 Deponent He/She understands Contents of
 Affidavit has Explained to him


R. N. Singh
 Advocate Notary
 Collectorate, Deoria

26/5/26

दिनांक 25 मई, 2026

संख्या 549 / वाव लि०-2026

विषय:- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Execution Application No. 17/2025 In Original Application No. 407/2023 निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू.पी. व अन्य में मा० न्यायाधिकरण द्वारा पारित आदेश दिनांक: 31.05.2023 व 21.03.2025 के अनुपालन विषयक।

क्षेत्रीय पर्यावरण अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
महादेव झारखण्डी, आवास विकास कालोनी,
कूड़ाघाट, गोरखपुर।

कृपया उपर्युक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 407/2023 निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू.पी. व अन्य में मा० न्यायाधिकरण द्वारा पारित आदेश दिनांक: 31.05.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा राज्य पी०सी०बी० एवं जिला मजिस्ट्रेट, देवरिया को इस मामले की जांच करने और कानून के अनुसार आवश्यक सुधारात्मक कार्यवाही करने एवं एक माह के भीतर कार्यवाही रिपोर्ट प्रस्तुत किये जाने का निर्देश दिया गया है। मा० न्यायाधिकरण के आदेश दिनांक: 31.05.2023 का अनुपालन समय से नहीं किये जाने के कारण मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष Execution Application No. 17/2025 (I.A. No. 343/2025) योजित किया गया है, जिसमें दिनांक 21.03.2025 को मा० न्यायाधिकरण द्वारा आदेश पारित कर सुनवाई की अगली तिथि 28.05.2026 से एक सप्ताह पूर्व हलफनामों के रूप में राज्य पी०सी०बी० एवं जिला मजिस्ट्रेट, देवरिया को अपना उत्तर/जवाब दाखिल किये जाने का निर्देश दिया गया है। इस संबंध में आपको कार्यालय के जा०सं० 367 दिनांक 15.05.2025 द्वारा प्रकरण में आवश्यक कार्यवाही कराकर अवगत कराये जाने का निर्देश दिया गया है, किन्तु आप द्वारा की गयी कार्यवाही से अब तक अवगत नहीं कराया गया है।

अतः उक्त के कम में आपको पुनः निर्देशित किया जाता है कि प्रश्नगत Original Application No. 407/2023 में मा० न्यायाधिकरण द्वारा पारित आदेश दिनांक 31.05.2023 एवं Execution Application No. 17/2025 (I.A. No. 343/2025) में पारित आदेश दिनांक 21.03.2025 के अनुपालन हेतु आप द्वारा क्या कार्यवाही की गयी है, से अधोहस्ताक्षरी को लौटती डाक से अवगत कराना सुनिश्चित करें। साथ ही यह भी निर्देशित किया जाता है कि राज्य पी०सी०बी० एवं जिला मजिस्ट्रेट, देवरिया द्वारा नियत तिथि 28.05.2026 के पूर्व मा० अधिकरण के आदेश का अनुपालन कराकर अनुपालन प्रतिशपथ-पत्र मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष दाखिल कराया जाना सुनिश्चित करें। समय से कार्यवाही न किये जाने की स्थिति में यदि मा० न्यायाधिकरण द्वारा कोई प्रतिकूल आदेश पारित होता है तो इसकी पूरी जिम्मेदारी आपकी होगी।

संलग्नक:-उपरोक्तानुसार।

Digitally signed by
MADHUSUDAN HULGI
Date: 25-05-2026
19:05:37

(मधुसूदन हुल्गी)
जिलाधिकारी,
देवरिया।